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## IN THE HIGH COURT OF DELHI AT NEW DELHI

+ RFA 70/2019

SUNITA SINHA

..... Appellant

Through Mr. P.S. Bindra, Advocate

versus

M/S LEELA BUILDERS PVT LTD & ORS ..... Respondents Through Ms. Shivangi Nanda, Advocate for R-1 to 8 Mr. Sunav Rastogi, Advocate for R-9

## CORAM: SH. PARVEEN KUMAR UPPAL, REGISTRAR <u>O R D E R</u> 12.07.2019

## <u>CM APPL. 3892/2019 (application u/O XLI Rule 5 r/w Section 151 CPC)</u>

Notice could not be issued to respondent nos. 9 to 11 as PF was not filed.

However, Mr. Sunav Rastogi, Advocate appears and accepts notice on behalf of respondent no. 9.

Counsel for respondent no. 9 has filed an affidavit stating therein that they have no objection if the decree is passed in terms of the prayer made in the appeal.

Counsel for the appellant is directed to furnish fresh address of respondent no. 10, if any, and take fresh steps within three weeks to serve respondent nos. 10 & 11, by ordinary process as well as through approved courier, returnable for 19.08.2019.

## REGISTRAR

This is a digitally signed order.

The authenticity of the order can be re-verified from Delhi High Court Order Portal by scanning the QR code shown above. The Order is downloaded from the DHC Server on 06/05/2025 at 09:03:54

JULY 12, 2019/sk